

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-657/ND/2021,
IA/5258/2022

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd

....Applicant

....Respondent

SECTION

U/s 7 of IBC

Order delivered on 01.12.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

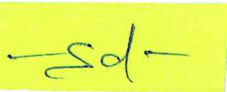
For the Applicant : Adv. Piyush Singh and Adv. Riddhi Jain

For the Respondent : Ishan Dewan, Lokesh Malik Advs

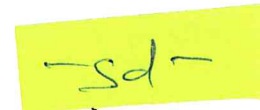
ORDER

IA/5258/2022:

This is an application under Rule 11 of the NCLT Rules, 2016 seeking impleadment of the Applicant as the Financial Creditor in the present petition along with supporting affidavit. The petition is a Section 7 petition and the parties seeking impleadment are Home Buyers. The Ld. Counsel for Corporate Debtor has filed his response to this application. Let the matter be posted to **19.12.2022** for arguments.



**(RAHUL BHATNAGAR)
MEMBER (T)**



**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**